

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.77010 of 2019 (COD)
(On behalf of Appellant)

**And
Service Tax Appeal No.76744 of 2019**

(Arising out of Order-in-Appeal No.11/SLG-ST/2019-20 dated 16 April 2019 passed by Commissioner(Appeals), CGST & CX, Siliguri Commissionerate.)

**M/s. M/s. Prime Murti
A unit of Akashmoni Hotels & Resorts)**
(91, Laxmi Narayantala Road, Howrah-711103.)

...Appellant

VERSUS

Commissioner of CGST & CX, Siliguri Commissionerate
.....Respondent
(Hakimpara, Siliguri)

APPEARANCE

NONE for the Appellant (s)
Shri A.K.Biswas, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

**MISCELLANEOUS ORDER NO 77593/2019
FINAL ORDER NO 76698/2019**

DATE OF HEARING : 25 November 2019
DATE OF DECISION : 25 November 2019

P.K.CHOUDHARY :

The Miscellaneous Application has been filed for condonation of delay in filing the appeal before this Tribunal.

2. When the matter was called, none appeared on behalf of the Applicant/Appellant. We have heard Shri A.K.Biswas, learned Authorized Representative for the Respondent-Revenue.

3. In view of the reasons as mentioned in the application, the delay in filing the appeal before the Tribunal is condoned.
4. Appellant has also submitted a communication intimating that they wish to withdraw their appeal.
5. In view of the written submission, the appeal filed by the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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